

**HIGH COURT OF MADHYA PRADESH: BENCH: INDORE**  
**NATIONAL LOK ADALAT**

**WP No.9611/2013**

**WP No.3978/2014**

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**For petitioners: Shri P.R Bhatnagar, Advocate.**

**For respondent: Shri Ranjeet Sen, Government Advocate for respondent/state.**

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**ORDER**

**(Passed on this 13/08/2022)**

With the consent of the parties, the matter is finally disposed off in terms of order dated 04.12.2019 passed in WP No.20637/2019 (Rajesh Kalyane Vs. State of MP and Ors).

The Petitioner has filed the present petition being aggrieved by the action of the respondents by which they have regularized the services of the petitioner.

After passing the aforesaid order, in the case of similarly placed persons the Apex Court vide order dated 14.12.2016 has held that all the similarly placed employees deserve similar treatment in respect of grant of regularization w.e.f the date of completion of 10 years of service.

According to the petitioner, he was appointed on 22.10.1996, therefore, he is entitled for regularization immediately after completion of ten years of service.

Since the Apex Court has decided this issue after passing the impugned order dated 02.05.2015 and the petitioner was given a liberty by this Court in Contempt Petition to challenge the action of the respondents, therefore, matter is remitted back to the Chief Medical & Health Office, Ratlam to reconsider the case of the petitioner only in respect of grant of benefit of regularization after completion of ten years of service in the light of the judgment passed by the Apex Court. The C.M.H.O, Ratlam is also directed to examine whether the similarly

placed persons and even juniors have been granted the benefit of regularization after completion of ten years of service from the date of initial appointment. The petitioner is directed to submit a detailed representation to the C.M.H.O, Ratlam along with all the relevant documents. If the case of the petitioner is found to be similar, then the said benefit be extended to the resent petitioner also.

With the aforesaid direction, the petition stand disposed of.

**(Justice Vijay Kumar Shukla)**  
**MEMBER**

**(Nidhi Bohara)**  
**MEMBER**

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